

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.No.4840/2018-B.Spl.,

Dated: 21.07.2022

CIRCULAR

**SUB:** **TELANGANA STATE JUDICIAL SERVICES** - Observation of Punctuality in court working timings i.e, from 10.30 a.m, to 5.00 p.m., by all the Judicial Officers working in the State of Telangana - Certain Instructions - Issued.

**REF:** 1. High Court's Circular ROC.No.5108/2004-B.Spl., dated 06.08.2004.  
2. High Court's Circular ROC.No.4840/2018-B.Spl., dated 17.08.2018.  
3. High Court's Circular ROC.No.4840/2018-B.Spl., dated 09.12.2021.

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Earlier, the High Court time and again have issued numerous circular instructions for strict observance of court timings scrupulously by all the Judicial Officers in the State.

In spite of the same, it came to the notice of the High Court that some of the Judicial Officers are retiring from the bench even before the court timings and not maintaining punctuality of court timings i.e., from 10:30 a.m., to 2:00 p.m., and from 2:30 p.m., to 5:00 p.m. The High Court while deprecating the said practice, issues the following instructions for its strict adherence and compliance with by all the Judicial Officers.

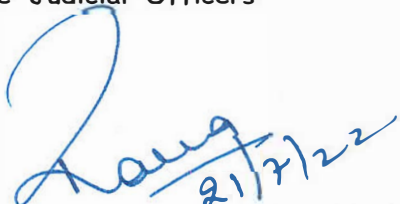
- All the Judicial Officers shall maintain punctuality and also maintain court working timings scrupulously.
- The Principal District Judges /Unit Heads are instructed to ensure that all the Judicial officers under their control are maintaining the

timings of Bench strictly and monitor the functioning of the courts as to whether the Presiding Officers are adhering to the instructions of the High Court.

- Any deviation of the High Court's instructions will be viewed seriously and are liable for appropriate action against the concerned.

In view of establishment of 33 Judicial Districts in the State of Telangana, while reiterating the earlier circular instructions issued vide references cited, all the Unit Heads are hereby directed to strictly adhere to the earlier circular instructions, without there being any deviation.

- NOTE: (A) All the Prl. District and Sessions Judges/Unit Heads are directed to communicate the above Circular to all the Judicial Officers working in their Unit.  
(B) Receipt of this circular be acknowledged.

  
REGISTRAR (VIGILANCE)

To

1. The Prl. Secretary to the **Hon'ble the Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing before Their Lordships kind perusal).
2. All the **Registrars**, High Court for the State of Telangana at Hyderabad (for placing before the Registrars for information).
3. The Chief Judge, City Civil Court, Hyderabad.
4. The Metropolitan Sessions Judge, Hyderabad.
5. The Chief Judge, City Small Causes Court, Hyderabad.
6. The Prl Special Judge for CBI Cases, Hyderabad.
7. **THE PRL. DISTRICT AND SESSIONS JUDGES:**

Adilabad, Mancherial, Nirmal, Kumuram Bheem, Karimnagar, Jagtial, Rajanna Sircilla, Peddapalli, Khammam, Badradri Kothagudam, Mahabubnagar, Gadwal, Wanaparthi, Narayanpet, Nagarkurnool, Sangareddy, Medak, Siddipet, Nalgonda, Suryapet, Yadadri Bhongir, Nizamabad, Kamareddy, Rangareddy, Medchal-Malkajgiri, Vikarabad, Hanumakonda, Warangal, Jangaon, Mahabubabad, Mulugu Jayashankar Bhupalapally

8. The Director, Telangana State Judicial Academy, Secunderabad.
9. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
10. The Secretary, Telangana High Court Legal Services Committee, High Court for the State of Telangana, Hyderabad.
11. The Chairman/Presiding Officer of Industrial Tribunals/Labour Courts, Special Courts and Cooperative Tribunals in the State of Telangana.
12. The Section Officer, Special Officers Section, High Court for the State of Telangana at Hyderabad (for codification)

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